

SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 21916 OF 2015

WITH

INTERLOCUTORY APPLICATION NO. 1

(Application for permission to file Additional documents)

GHAZIABAD DEVELOPMENT AUTHORITY

....PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX, GHAZIABAD & ORS.

....RESPONDENTS

OFFICE REPORT

It is submitted for information of the Hon'ble Court that the Special Leave Petition above-mentioned is filed against the impugned judgment and order dated 13th April, 2015 of the High Court of Judicature at Allahabad in W.T. No. 391 of 2009.

It is further submitted for the information of the Hon'ble Court that the counsel for the petitioner has filed Additional documents as per undertaking letter along with an application for permission to file Additional documents and the same has been registered as Interlocutory Application No. 1. Copy of application and additional documents are being circulated herewith for the kind perusal of the Hon'ble Court.

The matter alongwith application above-mentioned is listed before the Hon'ble Court for order.

DATED THIS THE 7TH DAY OF AUGUST, 2015.

ASSISTANT REGISTRAR

Copy to:-

Mr. Sunil Kumar Jain, Advocate

ASSISTANT REGISTRAR